

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3836

ANSWERED ON:17.12.2012

DISTRIBUTION OF TITLES TO TRIBALS

Pandurang Shri Munde Gopinathrao;Sainuji Shri Kowase Marotrao

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the dates on which proposal regarding settlement of people belonging to Tribal community and Scheduled Castes (SCs) on forest land in the State of Maharashtra has sent to the Government;
- (b) the action taken by the Government on this proposal;
- (c) the number of such proposals received from various States including Madhya Pradesh pending with the Government as on date; and
- (d) the efforts being made by the Government in this regard and the time by which the process of settlement is likely to be completed?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to(d)As per the procedure established under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA, 2006) the rights of Scheduled Tribes and other Traditional Forest Dwellers are adjudicated at three levels, namely, the Gram Sabha, the Sub-Divisional Level Committee and the District Level committee. The District Level Committee is the final authority for approving the record of forest rights and its decision is final and binding. On approval of a claim by the District Level Committee, the title deed under the Act is issued to the concerned claimant and the Gram Sabha, as prescribed in the Rules framed under the Act. In respect of rights recognised under Section 3(1) (a) of the Act, the area shall be restricted to area under actual occupational and in no case shall exceed four hectares. Proposal for recognising and vesting of rights are not received in the Ministry of Environment and Forests. Ministry of Tribal Affairs is the nodal Ministry for the implementation of FRA, 2006 which is implemented by respective State Governments. In the State of Maharashtra up to the end of October, 2012, 98803 no. of titles in individual rights have been given which involve 2,18,950 Acres of forest land and 1,571 titles in community forest rights have been given which involve 4,77,336 Acres of forest land. In the State of Madhya Pradesh as on 31.10.2012, 1,70,910 no. of claims have been distributed and 7,592 are ready for distribution.